

**EVIDENCE TENDERED BEFORE
THE JOINT COMMITTEE OF THE
HOUSES ON THE DELHI RENT
CONTROL BILL, 1958**

SHRI R. S. DOOGAR (West Bengal):
Sir, I beg to lay on the Table a copy
of the evidence tendered before the
Joint Committee of the Houses on the
Delhi Rent Control Bill, 1958.

**THE WORKMEN'S COMPENSATION
(AMENDMENT) BILL, 1958—
*continued.***

THE DEPUTY MINISTER OF LAB-
OUR (SHRI ABID ALI): Sir, the
other day I had covered most of the
points which were raised here with
regard to the Bill under discussion.
That day the hon. Member Dr. Shri-
mati Seeta Parmanand made some
suggestions. One of them was that the
workers should be trained so that they
may become more useful in the indus-
try. This particular item, I hope, will
be taken up by the Central Labour
Institute when instituted. The sug-
gestion that the Employment Ex-
changes should be more helpful par-
ticularly to partially disabled persons
is a commendable one and we will
examine it. Regarding rehabilitation,
I have already clarified the position
the other day. She had also mention-
ed that some sample survey should be
undertaken in some industry. This
has already been done with regard to
the cement industry.

Moulana Faruqi Sahib mentioned
that such cases should receive quicker
attention by the officers concerned. As
I already explained the other day, our
intention is that these cases should be
disposed of within the shortest possi-
ble time.

Shri Sonusing Patil suggested that
workers in the farms should be cover-
ed. About this I have already made
a mention in my opening remarks
that the amending Bill has provision
to cover workers engaged in the con-
struction and working of tubewells
and also of tractors.

DR. R. B. GOUR (Andhra Pradesh):
What about workers connected with
oil engines?

SHRI ABID ALI: My hon. friend
opposite has been complaining that
the proposals mentioned in the memo-
randum circulated by Government
have been omitted although they were
sufficiently progressive and that the
Government has altered its decision.
Sir, those items were not decisions.
Whatever suggestions were received
from Trade Unions and other organi-
sations were put in the memorandum
which was circulated. So there is no
change of policy; perhaps my hon.
friend is under a misunderstanding.

Sir, a suggestion was made that all
accidents should be reported. The
difficulty is, if all accidents are report-
ed, it may be to the detriment of effi-
ciency and the more serious cases of
injuries which should receive quicker
attention may suffer. Of course the
Act provides that whenever compen-
sation is paid this should be reported
to the Factory Inspectorate; so, that
covers the point which the hon. Mem-
ber has in view.

Now, all the State Governments
have been asked to strengthen the
Factory Inspectorate and also have a
Medical Department in that section.

With regard to bonus, according to
the definition of wages the amount
paid to workers on account of bonus
is included for the purpose of calcu-
lating the quantum of compensation.

Sir, I may also submit that the sug-
gestions which have been made here
will all be taken into consideration at
the time of drafting another Bill.

In the end I may submit that we
have tried to provide a simple proce-
dure for ensuring timely payment of
compensation by employers and if
there are any defaulters they will
have to pay penalty. The reduction
that has been made in the waiting
period will be of considerable help to
workers absenting for short periods
on account of minor injuries. We
know that a good many enlightened
employers pay their workers full
wages even during this short period
and others may follow suit. Schedule
I is being revised so that workers may